

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 3108

TO BE ANSWERED ON THURSDAY, 04th AUGUST, 2016

Furnishing of Information by the Candidates

3108. SHRI B. VINOD KUMAR

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government/Election Commission of India has issued/proposes to issue any direction for the candidates contesting elections to both houses of Parliament and State Assemblies to furnish information about their social media accounts in Form 26; and
(b) if so, the details and the objectives thereof?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI P. P. CHAUDHARY)**

(a) to (b): The Election Commission has informed that they have issued instructions that the candidates shall also be asked to furnish information about their Social Media account, if any, in Para 3 of Form 26. Information about Social Media account being not a part of the statutory format as per Form 26, the Commission has further clarified that if a candidate does not add the information pertaining to Social Media account in Form 26, it is not necessary to ask the candidate to file a fresh affidavit furnishing the said particulars. In such cases, the information about Social Media account, if any, may be obtained from the candidate separately on a plain paper.
